

lished in Notification No. G.S.R. 1925 in Gazette of India dated the 2nd November, 1968.

- (v) The Customs and Central Excise Duties Export Drawback (General) Hundred and nineteenth Amendment Rules, 1968, published in Notification No. G.S.R. 1926 in Gazette of India dated the 2nd November, 1968.

- (vi) The Customs and Central Excise Duties Export Drawback (General) Hundred and twentieth Amendment Rules, 1968, published in Notification No. G.S.R. 1927 in Gazette of India dated the 2nd November, 1968.

[Placed in Library. See No. LT-2170/68.]

(8) A copy of the Annual Report of the Industrial Finance Corporation of India for the year ended on the 30th June, 1968, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948, [Placed in Library. See No. LT-2171/68.]

PETROLEUM AND NATURAL GAS (AMENDMENT) RULES, 1968

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & CHEMICALS (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy of the Petroleum and Natural Gas (Amendment) Rules, 1968, published in Notification No. G.S.R. 1866 in Gazette of India dated the 19th October, 1968, under section 10 of the Oilfields (Regulation and Development) Act, 1948. [Placed in Library. See No. LT-2172/68.]

INTER-STATE WATER DISPUTES (AMENDMENT) RULES, 1968

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of the Inter-State Water Disputes (Amendment) Rules, 1968, (Hindi and English versions) published in Notification No. S.O. 3559 in Gazette of India dated the 12th October, 1968, under sub-section (3) of section 13

of the Inter-State Water Disputes Act, 1956. [Placed in Library. See No. LT-2173/68.]

BUDGET ESTIMATE OF THE WEST BENGAL STATE ELECTRICITY BOARD

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : On behalf of Shri Siddheshwar Prasad, I beg to lay on the Table a copy of the Budget Estimate of the West Bengal State Electricity Board for the year 1968-69, under sub-section (3) of section 61 of the Electricity (Supply) Act, 1948, read with clause (c)(iv) of the Proclamation dated the 20th February, 1968, issued by the President in relation to the State of West 1956. [Placed in Library. See No. LT-2174/68.]

NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS (FOURTH AMENDMENT) REGULATIONS, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : I beg to re-lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1968, (Hindi and English versions) published in Notification No. S.R.O. 11-E in Gazette of India dated the 17th July, 1968, under Section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-1661/68.]

STATEMENT IN REPLY TO HALF-AN-HOUR DISCUSSION

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : I beg to lay a statement in reply to Half-an-Hour discussion raised by Shri Prakash Vir Shastri on the 13th November, 1968, regarding visit of Khan Abdul Ghaffar Khan to India, under direction 19 of the Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-2175/68.]

COMMITTEE OF PRIVILEGES SIXTH REPORT

SHRI KHADILKAR (Khed) : I beg to present the Sixth Report of the Committee of Privileges.